National Company Law Tribunal

Allahabad Bench

CANO. 41/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE COMPANY: M/S Akashdeep Petrochem Put Ltd V/s J KEW SECTION OF THE COMPANIES ACT: U/s 270/273 of the companies suffer 3

SI. NO. Name

1. Name

Ship

<u>Designation</u>

Representation

Ret.

Signature

<u>2.</u>

Order dated 27.04.2017 CP NO 41/Ald/2017 Ms. Akshdeep Petrochem Pvt. Ltd. Vs. JKEW forgings Ltd.

Shri Amit Shukla represent for petitioner company he submits in response to the objection raised by the registry of this tribunal in its order dated 19.04.2017 about improper procedure of filing of present petition which as the procedures prescribed and referred to in the present petition standssubstituted by relevant provision of I & B Code 2016. Therefore, the learned counsel seeks liberty to file fresh petition under I & B Code.

In the view of this submission present petition is allowed to be withdrawn for proper presentation under relevant procedure of I & B Code 2016 before appropriate forum.

Liberty is granted to petitioner counsel to claim refund of application fee as per rule.

Date-27.04.2017

Shri H.P. Chaturvedi (Member Judicial)

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